

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

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Order dated 14.11.03

Heard Shri M. P. T. Ray, the learned counsel for the applicant and Shri B. Dash, learned Adl. Stenaling counsel appearing on behalf of the Respondents.

Shri Ray by filing a Memo dated 14.11.03 has prayed before the Tribunal to dispose of this O.A. as infractions inasmuch as the original/regular incumbent having been reinstated to the post in question, the notification for filling up of the said post which was called in question in this O.A. has rendered null and void.

In view of what has been discussed above, this O.A. is disposed of for having become infractions. No costs.

DRB
Vice-Chairman (14/11/03)

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Member(s)

Copy of order may
be sent to the
Court in writing.

DRB
20.11.03
S. S.

20.11.03